

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH
COURT No.1

(through hybrid mode)

ITEM No. 35

**Comp. Appl/98(CH)2022, Comp Appl./55(CH)2021, Comp.
Appl/157(CH)2021,IA(CA)/4(CH)2021, Comp. Appl/460(CH)2020, Comp.
Appl/151CH)2023, Comp. Appl/141(CH)2023, IA(CA)/17(CH)2022,
CONT. A./9(CH)2022, Comp. Appl./32(CH)2023, Comp. Appl/31(CH)2023
CP No. 76/Chd/Hry/2020**

IN THE MATTER OF:-

Amrit Garg

...Petitioner

Versus

Skyhigh landcon

...Respondent

Under Section: 241(1),242(4), CA 2013, Rule 11 of NCLT and Sec 425

Since the Hon'ble Member (Technical) is on leave today, hence the matter is
adjourned to 05.07.2024.

Tanvi
26.04.2024

Sd/-
Court Officer